# IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

CP/CA No. 96(ND)/2014

# IN THE MATTER OF:

Avigo PE Investments Ltd.

... APPLICANT / PETITIONER

Vs

Tecpro Engineering Ltd. & Ors.

RESPONDENT

SECTION:

**Under Section 397/398** 

Order delivered on 19.01.2018

### Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

### PRESENTS:

For the Petitioner(s):-

Mr. Aditya Tiwari and Ms. Richa Bhagat,

**Advocates** 

For the Respondent(s):-

#### ORDER

# C.A. No. 34(PB)/2018

The prayer made in this application is accepted and the certificate of incorporation showing the change of name of the applicant company is taken on record. Fresh memo of parties has already been filed and is taken on record.

Application stands disposed of.

List for final arguments on 28.02.2018.

(M. M. KUMAR)
PRESIDENT

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)